



Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department

Notification

Jammu, the 8th November, 2018

SRO 489 .-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No. XIII of 1963), and in supersession of all previous notifications on the subject matter, the Government hereby appoint the following officers to be the competent authority for purposes of the said Act within the jurisdiction shown against each:-

Sr. No.	Name and designation of the officer	Jurisdiction
1.	Mr. Rishpal Singh, KAS, Additional Deputy Commissioner, Jammu	Tehsil Bishnah and Tehsil Bahu.
2.	Mr. Nisar Ahmad Shad, KAS, Assistant Commissioner, Revenue, Jammu	Tehsil Arnia
3.	Mr. Inderjeet Parihar, KAS, Assistant Commissioner (Genl), Jammu	Tehsil Mandal
4.	S. Jasmeet Singh, Assistant Commissioner, Nazool, Jammu	Tehsil Jammu South

By order of the Government of Jammu and Kashmir.

Sd/-

(Shahid Anayatullah) IAS
Commr/Secretary to Government
Revenue Department
Dated:- 08 -11-2018

No:- Rev/LB/105/78-I

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Divisional Commissioner, Jammu.
3. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 spare copies).
4. Deputy Commissioner, Jammu.
5. OSD to Advisor (G) to the Hon'ble Governor, J&K, Jammu.
6. Concerned officer _____ for compliance.
7. Manager, Government Press Jammu for publication in the Government gazette.
8. Pvt. Secretary to Commr/Secretary to Government, Revenue Department.
9. Notification/Stock file.

(Ghulam Rasool) KAS

Deputy Secretary to the Government